

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3735
ANSWERED ON:25.08.2011
PUNISHMENT TO GUILTY PERSONS IN BHOPAL GAS TRAGEDY CASE
Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

the number of persons found guilty in connection with the Bhopal Gas Tragedy, so far, alongwith the nature of punishment accorded to them ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

The details of persons/company found guilty and the nature of punishment accorded to them by the Court of Chief Judicial Magistrate, Bhopal in criminal case No. 8460/1995, vide its judgment dated 7.6.2011, are given below:

S.No. Name of the accused Sections of Sentence awarded
law (Punishment, fine)

1. Mr. Keshub Mahindra 304-A/35 IPC 02 years, ` 1 lac
336 IPC 03 months, ` 250/-
337/35 IPC 06 months, ` 500/-
338/35 IPC 01 year, ` 1000/-

2. Mr. V.P. Gokhale -do- -do-

3. Mr. Kishore Kamdarr -do- -do-

4. Mr. J. Mukund -do- -do-

5. Mr. S.P. Choudhary -do- -do-

6. Mr. K.V. Shetty -do- -do-

7 Mr. S.I. Qureshi -do- -do-

8. UCIL India 304 A IPC ` 5 lacs
336 IPC ` 250/-
337/35 IPC ` 500/-
338/35 IPC ` 1000/-

Also, in default of fine each of the accused persons shall undergo six months of imprisonment in addition.